

CENTRAL ADMINISTRATIVE TRIBUNAL  
JAIPUR BENCH, JAIPUR

**ORDERS OF THE BENCH**

**Date of Order: 12.03.2014**

CP No. 41/2013 (OA No. 505/2012.)

Mr. Tanveer Ahmed, counsel for petitioner.  
Mr. Mukesh Agarwal, counsel for respondents.

Heard learned counsel for the parties.

Learned counsel for the respondents submits that the order dated 26.07.2012 passed by this Bench of the Tribunal in OA No. 505/2012 has been complied with by the respondents vide order dated 12<sup>th</sup> March, 2013 (Annexure CPR/2). The Hon'ble Tribunal had directed the respondents to decide the representation of the applicant by passing a reasoned and speaking order. The same has been decided by the respondents vide letter dated 12.03.2013 (Annexure CPR/2).

With regard to keeping of one post of Record Attendant vacant at Jaipur, he submitted that the Hon'ble Tribunal had directed that if no one has been posted so far, than that post shall not be filled up till the disposal of the representation of the applicant. However, Shri Nanag Ram Meena was already posted to Jaipur vide office order dated 20.07.2012 i.e. prior to the date of order of the Hon'ble Tribunal. Thus, there is no violation of the order of the Hon'ble Tribunal.

We have gone through the order of the Tribunal, reply filed by the respondents as well as the documents annexed with the reply, and we are satisfied that the substantial compliance of the order dated 26.07.2012 passed by this Bench of the Tribunal has been made by the respondents.

In view of the above, the Contempt Petition does not survive. Therefore, the Contempt Petition is dismissed. Notices issued earlier to the respondents are discharged.

M. Nagarajan  
(M. NAGARAJAN)  
JUDICIAL MEMBER

Anil Kumar  
(ANIL KUMAR)  
ADMINISTRATIVE MEMBER

Kumawat